

# HIGH COURT OF CHHATTISGARH AT BILASPUR

## NOTICE

No. 646/Registrar (Judl.)/2016

Bilaspur, date 28/01/2016

All the advocates are hereby requested that directions contained in Notification No. 3491/2008, dated 22<sup>nd</sup> April, 2008 in respect of mentioning the **Subject Category Code** in each fresh filing case, be followed.

**Non-compliance of above instruction shall be treated as default from 15<sup>th</sup> February, 2016 onwards.**

Subject Category Code illustratively shall be mentioned in **BOLD LETTERS** at Index page, as follows:-

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### IN THE HIGH COURT OF CHHATTISGARH, AT BILASPUR

Case No. \_\_\_\_\_ / \_\_\_\_\_

PETITIONER : .....  
VERSUS  
RESPONDENT : .....

**Subject Head : Labour Matter (Dismissal)**

#### INDEX

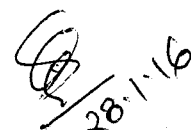
S.No.	Particulars	Annex.	Page No.
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Bilaspur  
Date:.....

(.....)  
Counsel for the petitioner

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Copy of **Practice Directions** is hereby attached and is also being permanently uploaded on the High Court Website.

  
28-1-16  
(Ramashankar Prasad)  
Registrar (Judicial)

## **PRACTICE DIRECTIONS**

**Notification No. 3491/2008 dated the 22nd April, 2008.**—In exercise of the powers conferred by Rule 387 of the **High Court of Chhattisgarh Rules, 2007**, the Chief Justice of the High Court of Chhattisgarh hereby issues the enclosed **Practice Directions**.

### PRACTICE DIRECTIONS

#### **A : LIST OF SUBJECT CATEGORIES**

All the judicial matters instituted in the High Court of Chhattisgarh shall be categorized under the following heads :—

**1. Labour Matters :**

- 0101. Dismissal.
- 0102. Retrenchment.
- 0103. Contract Labour.
- 0104. Matters relating to wages, bonus, ad-hoc, casual daily wages and their regularization.
- 0105. Matters relating to Workmen Compensation Act.
- 0106. E.S.I.
- 0107. Factory Act.
- 0108. Conditions of Service and the Industrial Employment (Standing Orders) Act, 1946.
- 0109. Matters under various States Act.
- 0110. Matters relating to Provident Fund.
- 0111. Matters relating to payment of gratuity.
- 0112. Others and mixed bag ones.

**2. Rent Act Matters :**

- 0201. Eviction matters in First Appeal.
- 0202. Eviction matters in Second Appeal.
- 0203. Eviction matters of personal necessity.
- 0204. Eviction matters for re-building and material alteration.
- 0205. Eviction matters of sub-letting.
- 0206. Eviction matters of disclaimer of title.

- 0207. Matters relating to arrears of rent.
- 0208. Matters relating to building requisition.
- 0209. Appeal under Section 32 of the C.G. Rent Control Act.
- 0210. Revision under Section 23 (E) of the Accommodation Control Act.
- 0211. Others and mixed bag ones.

**3. Direct Taxes Matter :**

- 0301. Income Tax References under Section 256 of the Income Tax Act, 1961.
- 0302. Applications u/s 256 of the Income Tax, 1961.
- 0303. Appeals u/s 260A of the Income Tax Act, 1961.
- 0304. Registration.
- 0305. Business Profits Tax Act, 1947.
- 0306. Agricultural Income Tax.
- 0307. Reference under Section 27A of Wealth Tax Act, 1957.
- 0308. Gift Tax Act, 1958.
- 0309. Property Tax.
- 0310. Valuation.
- 0311. Capital Gains.
- 0312. Income from Salaries.
- 0313. Income from House Property.
- 0314. Income from business/profession.
- 0315. Income from other sources.
- 0316. Deduction/Exemption.
- 0317. Penalties/Prosecution/Settlement Commission.
- 0318. Re-assessment/Revisional Power/Rectification.
- 0319. CBDT Circular.
- 0320. Others and mixed bag ones.

**4. Indirect Taxes Matters :**

- 0401. Interpretation of the Customs Act, Rules and Regulation.
- 0402. Interpretation of Exemption notification under Customs Act.

- 0403. Interpretation of other notifications under Customs Act.
- 0404. Valuation of goods under the Customs Act.
- 0405. Sales Tax Act (Central and Various States).
- 0406. Cess (Rubber, Coffee, Tea, Sugar, etc.).
- 0407. Entry Taxes.
- 0408. Motor Vehicles Taxation.
- 0409. Purchase Tax.
- 0410. Licence Fee.
- 0411. Classification under the Customs Tariff Act, 1975.
- 0412. Service Tax.
- 0413. Hotel Receipt Tax Act.
- 0414. Entertainment Tax Act.
- 0415. Terminal Tax.
- 0416. Octroi.
- 0417. Valuation.
- 0418. Toll Tax.
- 0419. Interpretation of the Central Excise Act and the Rules.
- 0420. Interpretation of Exemption Notification under the Central Excise Act.
- 0421. Interpretation of other Notifications under Central Excise Act.
- 0422. Valuation of goods under the Central Excise Act.
- 0423. Tariff Classification under the Central Excise Act, 1944 and Central Excise Tariff Act, 1985.
- 0424. Import/Export Control Act, 1947.
- 0425. Import Control Order.
- 0426. Open General Licence.
- 0427. Import/Export Policy.
- 0428. Professional Tax.
- 0429. Water and Sewage Tax.
- 0430. Others and mixed bag ones.

**5. Land Acquisition and Requisition Matters :**

- 0501. Matters challenging the acquisition proceedings.

- 0502. Matters challenging compensations.
- 0503. Requisition and Derequisition of property.
- 0504. Others and mixed bag ones.

**6. Service Matters :**

- 0601. Retiral Benefits.
- 0602. Regularization of ad-hoc employees, etc.
- 0603. Removal/Dismissal/Termination from service.
- 0604. Suspension.
- 0605. Compulsory retirement/retirement.
- 0606. Disciplinary Proceedings.
- 0607. Condition of service.
- 0608. Promotion.
- 0609. Seniority.
- 0610. Pay Scales/increments/allowances.
- 0611. Reservation in service for SC/ST/OBC.
- 0612. Equal pay for equal work.
- 0613. Compassionate appointment.
- 0614. Selection, appointment and recruitment including examination, Interview.
- 0615. Deputation matters.
- 0616. Allocation matters.
- 0617. Transfer matters.
- 0618. Leave matters.
- 0619. Increment matters.
- 0620. Abolition of Posts.
- 0621. Absorption.
- 0622. Confidential Reports.
- 0623. Date of Birth.
- 0624. Punishment.
- 0625. Reduction in Rank.
- 0626. Resignation.
- 0627. Service residuary.

- 0628. Service reversion.
- 0629. Central Administrative Tribunal matters.
- 0630. Others and mixed bag ones.

**7. Academic Matters :**

- 0701. Matters relating to examination.
- 0702. Matters relating to syllabi.
- 0703. Matters relating to with-holding/cancellation of results, evaluation of marks and expulsion of students.
- 0704. Tuition fee.
- 0705. Matters relating to admission in medical and engineering institutions.
- 0706. Matters relating to admission in other educational institutions.
- 0707. Matters relating to affiliation and de-affiliation of educational institutions.
- 0708. Others and mixed bag ones.

**8. Letter Petition and PIL Matters :**

- 0801. Child Labour Matters including neglected children.
- 0802. Air Pollution.
- 0803. Water Pollution.
- 0804. Noise Pollution.
- 0805. Ecological Imbalance Protection and Conservation of forests, protection of wild life, ban of felling of trees and falling of underground water level.
- 0806. Bonded labour matters.
- 0807. Matters relating to custody harassment, Jails, complaint of harassment, custodial death, speedy trial, premature release, etc.
- 0808. Matters relating to harassment of SC/ST/OBC and women.
- 0809. Matters relating to unauthorized constructions including encroachments.
- 0810. Matters relating to Election Commissions.
- 0811. Scam matters.
- 0812. Others and mixed bag ones.

**9. Election Matters :**

- 0901. Matters relating to elections of Gram Panchayats.
- 0902. Matters relating to elections of Janpad Panchayats.
- 0903. Matters relating to elections of Zila Panchayats.
- 0904. Matters relating to elections of Mandi Samiti.
- 0905. Matters relating to elections of Educational Institutions.
- 0906. Matters under Representation of People's Act.
- 0907. Matters under Representation of People's Act involving corrupt practices.
- 0908. Matters relating to recounting of votes.
- 0909. Matters under the Co-operative Societies Act.
- 0910. Matters relating to delimitation of Constituency.
- 0911. Elections relating to Municipal Council/Corporations.
- 0912. Matters relating to disqualification to hold the posts in Panchayats.
- 0913. Election relating to Bar Council/Bar Association.
- 0914. Election relating to Government Employees Association.
- 0915. Election relating to Trade Union.
- 0916. Election relating to other societies.

**10. Company Law, MRTP and Allied Matters :**

- 1001. Matters relating to winding up.
- 1002. Matters relating to Sick Industries.
- 1003. Matters arising out of orders of Company Law Board under Sections 397 and 398 of Companies Act, 1956.
- 1004. Matters relating to disinvestments.
- 1005. Others and mixed bag ones.

**11. Arbitration Matters :**

- 1101. Petitions for appointment of Arbitrator under the scheme framed by Hon'ble the Chief Justice of the High Court.
- 1102. Civil Revisions arising out of arbitration proceedings under C.G. Madhyastham Adhikaran Adhiniyam.
- 1103. Others.

**12. Compensation Matters :**

- 1201. Motor accident claim matters involving death of persons.
- 1202. Motor accident claim matters relating to permanent disability/other injuries.
- 1203. Driver/owners liability matters.
- 1204. Matters relating to enhancement of compensation.
- 1205. Matters relating to appeals filed by Insurance Companies.
- 1206. Matters relating to Workmen Compensation Act.
- 1207. Matters relating to railway accident including other railway compensation matters.
- 1208. Matters relating to accidents other than those covered by M.V. Act.
- 1209. Matters relating to telephone, electricity, etc.
- 1210. Others and mixed bag ones.

**13. Habeas Corpus Matters :**

- 1301. Writ petitions relating to Habeas Corpus Matters.

**14. Criminal Matters :**

- 1401. Matters relating to capital punishment.
- 1402. Matters relating to maintenance under Sections 125 and 127 of the Cr. P.C.
- 1403. Matters relating to harassment, cruelty to woman for dowry, dowry death, eve-teasing etc.
- 1404. Matters relating to sexual harassment, kidnapping and abduction.
- 1406. Matters relating to Bank Scams, cheating, forgery etc.
- 1407. Matters relating to Essential Commodities Act.
- 1408. Criminal matters relating to State Excise Law.
- 1409. Bail application under Section 438 of the Cr. P.C.
- 1410. Bail application under Section 439 of the Cr. P.C.
- 1411. Application under Section 482 of the Cr. P.C.
- 1412. Application for cancellation of bail.
- 1413. Criminal matters in which sentence awarded is upto one year.
- 1414. Criminal matters in which sentence awarded is upto two years.



1415. Criminal T.P. under Section 407 of the Cr. P.C.
1416. Criminal matters relating to Drugs and Cosmetics, NDPS Act.
1417. Criminal matters relating to Food Adulteration.
1418. Criminal matters relating to National Security Act and C.G. Rajya Suraksha Adhiniyam, 1990.
1419. Matters relating to SC and ST (Prevention of Atrocities) Act, 1989; Untouchability (Offences) Amendment & Misc. Provisions Act, 1976.
1420. Scam Matters other than relating to the Banks.
1421. Appeal under Section 378 of the Cr. P.C.
1422. Criminal Revisions against the framing of charge.
1423. Police Atrocities matters.
1424. Matters challenging the fine only.
1425. Matters under Juvenile Justice Act, 2000.
1426. Matters relating to offence under Information and Technology Act and other cyber offences.
1427. Matters relating to Section 138 of Negotiable Instruments Act.
1428. Matters under Arms Act, 1959 and Explosive Act.
1429. Matters relating to life imprisonment.
1430. Criminal matter in which sentence awarded is more than 10 years.
1431. Criminal Matter in which sentence awarded is more than 2 years and upto 10 years.
1432. Appeals U/s 377 of the Cr. P.C. for enhancement of sentence.
1433. Appeals U/s 499 of the Cr. P.C. against forfeiture of the bail bonds.
1434. Appeal U/s 454 of the Cr. P.C. for Supurdnama.
1435. Matter related to acquittal by giving benefit of Probation of Offenders Act.
1436. Revision, if filed against acquittal.
1437. Appeal U/s. 341 of the Cr. P.C. against dismissal of complaint.
1438. Appeal U/s 351 of the Cr. P.C. relating to false evidence.

1439. Appeal U/s 86 of the Cr. P.C. for release of attached property.

1440. Others and mixed bag ones.

**15. Family Law Matters :**

1501. Mutual consent divorce matters.

1502. Other divorce matters.

1503. Restitution of conjugal rights.

1504. Child custody matters.

1505. Adoption and Maintenance matters.

1506. Minority and Guardianship Matters.

1507. Matters under Hindu Marriage Act.

1508. Matters under Muslim Marriage Act.

1509. Matters under Christian Marriage Act.

1510. Alimony.

1511. Others.

**16. Contempt of Court Matters :**

1601. Sua Motu civil contempt matters.

1602. Sua Motu criminal contempt matters.

1603. Other civil contempt matters.

1604. Other criminal contempt matters.

**17. Ordinary Civil Matters :**

1701. T. P. under Section 24 of the C.P.C.

1702. Matters relating to specific performance of the contract.

1703. Matters relating to allotment, cancellation, fixation of prices of plots/flats.

1704. Market fee under the Local Acts.

1705. Dealership and distributorship of petroleum products.

1706. Benami Transactions.

1707. Matters relating to Coal supply.

1708. Matter relating to encroachments on Government land and demolition of buildings.

1709. State Carriage permits.
1710. Matters relating to Electricity Disputes (connection/disconnection etc.)
1711. Matters relating to Forest Act, 1927 and C.G. Kashth Chiran (Viniyam) Adhiniyam, 1984.
1712. Matters relating to recovery of Debts Recovery Tribunal.
1713. Appeal for declaration.
1714. Appeal for Partition.
1715. Appeal for injunction.
1716. Appeal for declaration and injunction.
1717. Appeal for declaration and possession.
1718. Appeal for declaration and partition.
1719. Appeal for declaration, partition and injunction.
1720. Appeal for possession.
1721. Appeal filed by indigent person.
1722. Revision under Section 115 of the C.P.C.
1723. Revision under Section 384 (3) of the Indian Succession Act.
1724. Revision under Section 441 of Municipal Corporation Act.
1725. Revision under Municipalities Act.
1726. Revision under Insolvency Act.
1727. Miscellaneous Appeal under Section 43 Rule 1 C.P.C.
1728. Miscellaneous Appeal under Section 27 of the Guardians and Wards Act.
1729. Miscellaneous Appeal under Section 384 of the Indian Succession Act.
1730. Miscellaneous Appeal under Section 19 of the Contempt of Courts Act.
1731. Miscellaneous Appeal under Section 27 of the Railway Claims Tribunal Act.
1732. Matters Relating to restoration.
1733. Matters relating to modification and clarification.
1734. Matters relating to extension of time.
1735. Matters relating to correction of order/judgment under section 152 of C.P.C.

- 1736. Review Petition.
- 1737. Matters relating to cinema.
- 1738. Petitions relating to corruption matters.
- 1739. Petitions relating to Civil Rights.
- 1740. Petitions relating to drugs and medicine.
- 1741. Petitions relating to Essential Commodities Act.
- 1742. Matters relating to Court Fees Act.
- 1743. Matters relating to Indian Stamp Act.
- 1744. Matters relating to Suit Valuation Act.
- 1745. Matters relating to Registration Act.
- 1746. Matters relating to Insurance.
- 1747. Matters relating to journalism.
- 1748. Matters relating to Notaries Act.
- 1749. Ultra Vires Matters.
- 1750. Others and mixed bag ones.

**18. Statutory Appointments :**

- 1801. Appointment of Chairman, Vice-Chairman and members of Statutory Corporations/Bodies.
- 1802. Appointment of Vice-Chancellor of University.
- 1803. Others and mixed ones.

**19. Personal Law Matters :**

- 1901. Matters relating to inheritance and succession.
- 1902. Matters relating to Gift.
- 1903. Matters relating to Partition.
- 1904. Matters relating to testamentary succession.
- 1905. Others and mixed ones.

**20. Religious and Charitable Endowments :**

- 2001. Matters relating to management, administrative disputes of Temples etc. (Priest, Pujari, Mahant etc.)
- 2002. WAKF Board Matters.
- 2003. Others and mixed ones.

**21. Mercantile Laws, Commercial Transactions Including Banking :**

- 2101. Partnership.
- 2102. Sale of Goods Act.
- 2103. Contract Act.
- 2104. Trade Marks/Copy Rights/Patents/Design Act.
- 2105. Negotiable Instruments Act.
- 2106. Banks Mortgage disputes.
- 2107. Hypothecation, Pledge.
- 2108. Matters relating to recovery of debts/bank loans due under the banks and financial institutions.
- 2109. Bank guarantee matters.
- 2110. Others and mixed bag ones.

**22. Simple Money and Mortgage Matters Etc. :**

- 2201. Money lending Act.
- 2202. Mortgage private.
- 2203. Others.

**23. Establishment and Recognition of Educational Institutions :**

- 2301. Matters relating to Establishment of Educational Institutions.
- 2302. Matters relating to Recognition of Educational Institutions.

**24. Eviction under the Public Premises (Evidence) Act :**

- 2401. Matters relating to Eviction under the Public Premises (Eviction) Act.

**25. Mines, Minerals and Mining Leases :**

- 2501. Matters relating to Mines, Minerals and Mining Leases.

**26. Land Laws and Agricultural Tenancies :**

- 2601. Matters relating to sale/transfer of land by SC/ST.
- 2602. Matters relating to agricultural land ceiling.

2603. Matters relating to Bhumiswami rights.

2604. Others.

**27. Matter relating to Leases, Govt. Contracts and Contract by Local Bodies and Public Undertakings :**

2701. Matters relating to lease, Contracts by Government.

2702. Matters relating to lease, Contracts by Local Bodies.

2703. Matters relating to lease, Contracts by Public Undertakings.

**28. State Excise Trading In Liquor-Privileges, Licences-Distilleries Breweries:**

2801. Matters relating to State Excise Trading in Liquor-Privileges, Licences-Distilleries Breweries.

**29. Division Bench Matters :**

(This should be deleted as redundant)

**30. Full Bench Matters :**

(This should be deleted as redundant)

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